

SECTION PIL (WRIT)

MATTER FOR : 18.04.2018
COURT NO. : 04
ITEM NO. :

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) NO. 109 OF 2008

(Under Article 32 of the Constitution of India)

WITH

INTERLOCUTORY APPLICATION NO. 1

(Application for stay)

AND

INTERLOCUTORY APPLICATION NO. 2

(Application for permission to file additional documents)

AND

INTERLOCUTORY APPLICATION NO. 5

(Application for Directions)

AND

INTERLOCUTORY APPLICATION NO. 6

(Application for exemption from filing O.T.)

AND

INTERLOCUTORY APPLICATION NO. 7

(Application for directions)

WITH

WRIT PETITION (CIVIL) NO. 50 OF 2008

(Under Article 32 of the Constitution of India)

WITH

INTERLOCUTORY APPLICATION NO. 1

(Application for direction and stay)

AND

INTERLOCUTORY APPLICATION NO. 4

(Application for exemption from filing O.T.)

WITH

WRIT PETITION (CIVIL) NO. 514 OF 2006

(Under Article 32 of the Constitution of India)

Wildlife First & Ors.

... Petitioners

Versus

Union of India & Ors.

... Respondents

OFFICE REPORT

The Writ Petitions above-mentioned alongwith applications were listed before the Hon'ble Court on 07.03.2018, when the Court was pleased to inter-alia pass the following order:-

W.P. (C) No. 109/2008

This writ petition will be taken as a lead case for final hearing.

Our attention has been drawn to the order dated 29.01.2016 wherein certain information was required to be furnished by the State Governments.

We have been informed that most State Governments have filed

affidavits in compliance with the order of 29.01.2016 but some of them have not filed any affidavit of compliance. Be that as it may, whatever information has been supplied pursuant to our order dated 29.01.2016 is about two years old. This outdated information may not assist us in disposal of the present batch of writ petitions and transferred cases.

Under the circumstances, we issue a fresh direction to all the State Governments to file a tabular statement in the form of an affidavit indicating the following:-

- (i) The number of claims for the grant of land under the provisions of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006;
- (ii) The claims should be divided into claims made by the Scheduled Tribes and separately by other traditional forest dwellers;
- (iii) The number of claims rejected by the State Government in respect of each category;
- (iv) The extent of land over which such claims were made and rejected in respect of each of the two categories;
- (v) Action taken against those claimants whose claims have been rejected;
- (vi) The status of eviction of those claimants whose claims have been rejected and the total extent of area from which they have been evicted;
- (vii) The extent of the area in respect of which eviction has not yet taken place in respect of rejected claims.

The cut-off date for providing this information is 31.12.2017.

The information, as required above, shall be furnished within a period of four weeks. To follow up on the progress of the case, list the matter for further directions on 18th April, 2018.

xxxx xxxx xxxx xxxx xxxx xxxx xxxx xxxx xxxx
xxxx xxxx xxxx xxxx xxxx xxxx xxxx xxxx xxx.”

It is submitted that certified copies of the above Orders were sent to all concerned parties through Speed Post on 14.03.2018.

It is further submitted pursuant to above order, W.P.(C) No. 109 of 2008 has been made as lead case.

It is further submitted pursuant to above order, following document/affidavit have been filed.

W.P.(C) No. 109 of 2008

Sl. No.	Filed by	Filed on	Filed on behalf of (States/U.T.s)
1	Mr. Anil Kumar Jha	05.04.2018	State of Jharkhand
2	M/S Arputham Aruna & Co.	09.04.2018	Sikkim (With permission of Court)
3	Sh. M. Yogesh Kanna	13.04.2018	Tamil Nadu
4	Mr. D.K. Sinha	16.04.2018	Chhatisgarh (With permission of Court)

All the above-mentioned documents are being circulated herewith for kind perusal of the Hon'ble Court.

W.P.(C) No. 50 of 2008

Sl. No.	Filed by	Filed on	Filed on behalf of (States/U.T.s)
1	Mr. Sanjay Kr. Visen	06.04.2018	Haryana
2	Mr. Karan Bharihoke	02.04.2018	Punjab
3	MR. V.G. Pragasam	10.04.2018	U.T. of Puducherry
4	Mr. J.K. Bhatia	11.04.2018	Uttarakhand a/w I.A. No. 53871/2018 (Exemption from filing O.T.)
5	Mr. Rajat Joseph	16.04.2018	Goa
6	Mr. Ajay Marwah	16.04.2018	Himachal Pradesh

S.Nos. 1,2,3 and 4 stand included in the Paper Books and S.Nos. 5 and 6 are being circulated herewith for kind perusal of the Hon'ble Court.

The Writ Petitions along with applications above-mentioned are listed before the Hon'ble Court with this Office Report for orders.

Dated this the 17th day of April, 2018.

Sd/-
Assistant Registrar

sn/...